

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 349/TT/2019

- Subject** : Petition for truing up of transmission tariff of the 2014- 19 period and determination of tariff of the 2019-24 period for 2nd Spare Converter Transformers at Kolar and Talcher of Talcher-Kolar HVDC Link in Southern Region.
- Date of Hearing** : 31.7.2020
- Coram** : Shri. I.S. Jha, Member
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Tamil Nadu Generation and Distribution Corporation Ltd. & Ors.
- Parties Present.** : Shri S.S. Raju, PGCIL
Shri A.K. Verma PGCIL
Shri V.P. Rastogi PGCIL
Shri B. Dash, PGCIL

Record of Proceedings

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition has been filed for truing up of transmission tariff of the 2014-19 period and determination of tariff of the 2019-24 period for the 2nd Spare Converter Transformers at Kolar and Talcher of Talcher-Kolar HVDC Link in Southern Region. He submitted that the first transformer at Kolar and Talcher was put into commercial operation on 1.6.2011 and 1.10.2011 respectively. The instant spare converters were executed during 2009-14 tariff period. Subsequently, the Commission combined both the assets and the tariff for the 2014-19 tariff period was determined by the Commission vide order dated 29.2.2016 in Petition No. 511/TT/2014 on the admitted capital cost of ₹13531.95 lakh as on 1.4.2014 and 31.3.2019. He submitted that as no additional capital expenditure was incurred in 2014-19 tariff period, the same capital cost has been considered for computation of tariff for 2019-24 period. The cut-off date of the assets was 31.3.2014. No reply has been filed by the Respondents. He prayed to admit the capital cost as ₹13531.95 lakh and allow the tariff as claimed in the petition. He further submitted that Liquidated Damages and Initial Spares have already been considered in the 2009-14 tariff period by the Commission in order dated 29.2.2016 in Petition No. 511/TT/2014.



3. The Commission directed the Respondents to file their response to the petition by 20.8.2020 and Petitioner to file its rejoinder, if any, by 28.8.2020. The Commission also observed that no extension of time will be granted.

4. Subject to above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

